Call for Expression of Interest for –
Designing and Printing of FSSAI Wall Calendar and diary 2013

The Food Safety and Standard Authority of India (FSSAI) has been established with the mandate of laying down science based standards for articles of food and to regulate their manufacture, storage, description, sale and import, to ensure availability of safe and wholesome food for human consumption.

2. The FSSAI intends to engage a reputed agency for Designing and Printing of FSSAI’s Calendar and diary - 2013.

The applicant should be a single entity. If more than one institution proposes to collaborate, clear lines of responsibilities need to be laid down.

3. The detailed EOI document indicating the scope of work, qualifying requirements, forms and procedure for submission of proposal for EOI can be obtained from Deputy Director (GA), Food Safety and Standards Authority of India, Ministry of Health & Family Welfare, Government of India, FDA Bhawan, Kotla Road, New Delhi – 110002, with a payment of Rs. 500.00 (five hundred only) (Non-refundable) by Demand Draft/ Pay Order payable at New Delhi in favour of “Senior Accounts Officer, Food Safety and Standards Authority of India”.

The EOI document can also be downloaded from FSSAI’s website at www.fssai.gov.in

This can be submitted along with a sum of Rs. 500/- in the manner indicated above at the time of proposal submission. The proposal may be submitted at Receipts & Dispatch Section. Food Safety and Standards Authority of India, Ministry of Health & Family Welfare, 3rd Floor, FDA BHAWAN, Kotla Road, New Delhi – 110002 on or before 6th December 2012 by 1500 hrs.

FSSAI reserves the right to accept or reject any or all the offers at any stage of the process without assigning any reason thereof and any claim/dispute on this shall be entertained.

[R.K.Saxena]
Deputy Director (GA)
Request for Proposals

Sub: Designing and Printing of FSSAI’s Wall Calendar for the Year 2013.

Food Safety & Standard Authority of India, New Delhi invites proposals from empanelled advertising agencies for design & printing of FSSAI Calendar and diary - 2013. Sealed proposals are invited in two bid systems, i.e. ‘Technical Bid’ containing the design & lay-out of the Calendar & diary - 2013 and sealed ‘Financial Bid’ must be further kept in an envelope supercribed ‘Proposal for designing and printing of Calendar and diary -2013, sealed and submitted latest by 3 PM on 6th December 2012. The bids must be accompanied with a covering letter from the authorized signatory of the organization along with detailed statement and testimonials in support of experience (please refer clause { CC }- selection process & criteria of this document) in this effect and addressed to : Director (Admn.), Food Safety & Standards Authority of India, 3rd Floor, FDA Bhawan, Kotla Road, New Delhi – 110002. The covering letter should be kept in the main envelope containing Technical and Financial bids.

Proposals received after due date & time shall not be considered. Proposals must be duly signed by the ‘Authorized Signatory’ of the organization.

B. SPECIFICATION:

Detailed specifications are given in Annexure-I. The Calendar shall be based on the following themes that must be portrayed on the calendar and one theme area at a time, may be suitable depicted on each page.

C. THEME OF CALENDAR:

Propagation of Safe Food concept: some of the suggestions being –

I. Panchayats and their importance & role in propagation of Food Safety.

II. Women and their key role in ensuring safe food.

III. Role of safe food habits in well being of Children.

IV. Eating out – customers to look for safe food & hygienic practices.

V. Building consumer confidence through truthful and reasonable food adv.

VI. Watch out for – Food borne risks.
VII. School / College Canteens – Importance of Safe Food.

VIII. Social Organizations’ – critical role which can be played by them in propagation of Food Safety.

IX. Consumers – Demand Safe Food : become driver of ‘safe food’.

X. Consumers – Note & understand Label contents.

XI. Integration of state machinery in rolling out FSS Act, 2006.

XII. Role of responsible & truthful food advertisements in nation building/ consumer confidence building.

The design of the calendar must be based on above themes in such a way that all the 12 items noted above gets covered one by one in 12 months.

Diary - 2013: the above theme should be depicted in the FSSAI diary 2013 along with the necessary details of the organization which can be collected from the office and inserted at the appropriate places in the diary 2013.

D. QUANTITY UNDER PROCUREMENT:

Tentative requirement of calendar 2013, copies to be printed in bilingual (English & Hindi) on each page will be 5,000 copies with a provision to rise if upwards to 7,000 copies (if required). The Authority shall provide the text, if any, in English only. Translation of the same in Hindi including proof reading will be integral to scope of work of the selected agency. Similarly 1000 copies of diary 2013 shall be required, however sample diary be shown before the printing and the permission should be taken in writing.

E. DELIVERY:

Printed Calendar and diary -2013 may need to be delivered at one or more places in the NCR as per the instructions of FSSAI within the time schedule and terms indicated in the ‘Work / Purchase Order’. Maximum time of delivery shall be 15 days from the date of placing order. FSSAI may at its sole discretion allow a staggered delivery schedule for the supply of the ‘Calendar and diary- 2013’.

F. TRANSPORTATION:

No transportation cost will be payable by FSSAI.

G. DESIGN/ LAYOUT / CREATIVE – PROPRIETARY:

The design indentified by the Authority for printing of its Calendar – 2013 will become the property of FSSAI. No part/ partition/ design will be available for reproduction & re-use without the prior written permission of FSSAI. Any pictures, graphics, animation, illustration included in the design proposed by the agency will form integral part of the design and no additional charges towards purchase of pictures etc. will be applicable.

FSSAI reserves the right to alter/ modify the design selected. Selected agency shall provide the changed design without any additional cost including incorporation of pictures, re-design of layout or any other related work etc.

Selected agency will need to provide 02 copies each of hard copy and CD of finalized design.
TEXT OF CALENDAR – 2013:

The agency will provide requisite text that may be appropriate to be mentioned on each page/month.

However, if required, FSSAI may edit/after the text for incorporation on finalized design of ‘Calendar – 2013 in English only. The shortlisted agency will be required to arrange translation in Hindi as well as validation of the translated text. Proof reading of the text (both English & Hindi) will be integral to work and would form part of the work contract.

NUMBER OF DESIGNS:
Each agency may submit 3 (three) best designs. Provision of pictures/animation/illustration/graphic etc., wherever applicable will be integral to design. The agency must comply to section (J) ‘Technical Bids’ of this RPF document.

Cost of the document: Rs. 500.00 (five hundred only)
EMD amount: Rs. 25000.00 (twenty five thousands only)

TECHNICAL BID:
The proposals must be accompanied with/confirm to –

Set (L.1)

I. A suitable declaration along with/ on each creative/design indicating that these are original creation by the relevant agency and not a copy of any other design/patent/copyright/trademark/report/calendar etc.

II. Suitable indemnity, indemnifying FSSAI against any dispute & damages arising on the use of the selected design of ‘Calendar’. The proposal may contain a general indemnity in this effect.

III. The agencies are requested to mention their names neatly & clearly on each of the design submitted and affix company seal. Any cutting/over-writing must be duly signed with date and affixing of company seal.

IV. Soft copy of design and final contents of the Calendar - 2013 shall be provided in duplicate, by the selected agency, before issuing ‘Work Order’. Hindi translation wherever applicable shall be made by the vendor and submitted to the Authority for approval before printing.

V. Proof reading of the text (English as well as Hindi) would form part of the work contract.

VI. Detailed Specifications are given in Annexure – I. The work includes provision of ‘Envelopes’ of suitable size. These envelopes shall be printed in single color on front side only.

VII. Provision of pictures/animation, wherever necessary.

VIII. Each agency may submit 3 (three) best designs. In case an agency submits more than 3 designs, these will be marked 1 – 3 in random order and chosen for
screening, accordingly. The remaining designs will not be entertained. FSSAI’s
decision shall be binding in this regard.

IX. The agencies must submit a detailed statement supporting relevant work experience
and attach testimonials. Please refer to section (CC) – ‘Selection process & Criteria’
of this document for details.

X. Sample of an executive diary to be proposed to be printed/made by the vendor.

xi. EMD amount of Rs. 25000.00 in form of pay order/demand draft in favour of Sr.
Accounts officer, Food Safety and Standards Authority of India, New Delhi.

Set (L.2)
a) Logo of the Authority will be provided to successful bidder for due incorporation on
the Calendar and diary - 2013.

b) The cover page (fly leaf) of the Calendar will show all 12 photos/ pictures/ designs
with brief narration at the bottom of respective images with suitable write-up/
caption – to be approved by the Authority.

c) Each page of the calendar must have (i) current month (ii) previous month (iii) next
month (iv) Logo & Full Name of the Authority and (v) creative design/ picture/
animation/ illustration. Gazetted holidays must be indentified in all the months of
(i), (ii) & (iii) mentioned before. Name of the holiday with a brief description about it
must be given on the pages where the holiday falls in (i) above.

d) The Sundays, Saturdays and other holidays should be printed in the Calendar in red
colour.

e) Fabrication: Spiral binding on 17” side with iron stick and back supporting pulp
board of 3”.

f) Calendar shall be delivered to the Authority in conformity to delivery schedule given
in ‘Work Order’.

g) Diary shall be required to be supplied in over/box printed FSSAI’s complete name
and address etc.

K. FINANCIAL BID:
I. ‘Financial Bid’ must contain all the details as mentioned in Format (Annexure-II).
Incomplete bids will be summarily rejected. The proposals must contain rates as per the
specifications given by the FSSAI and alternate rates per the specifications, as suggested by the
proposer. A sample of paper (A4 size) for each alternative being suggested should be annexed as
representative example of the specification of the paper suggested by the agency as an alternate.

II. The price quoted shall be inclusive of all the taxes & duties. However, all statutory
duties and taxes (including excise and customs) VAT and other charges that may be payable by the
bidder in connection with supply may be clearly specified. The price shall be firm and any variation
in rates, prices or terms during validity of the offer shall not be permitted.
III. The offer shall remain valid for a period of 120 days from the date of submission of the proposal. No additional freight or any other charges, etc. would be payable for supply and delivery of the calendar within NCR.

IV. Bidders shall quote the rates in English both in figures and in words. In case both rates don’t tally, the rates quoted in words only shall be considered.

V. No error, overwriting/ correction shall be permissible unless attested under the signature of the bidder with date and affixing of company seal.

VI. Bulk Mailing: Selected bidder may also be asked to carry out bulk mailing of the calendars on behalf of the FSSAI. The service charges for the same shall be separately negotiated by the FSSAI with the selected bidder.

VII. Invitation of quotation for bulk dispatch, does not guarantee allocation of relevant work to any bidders(s).

VIII. The rates quoted for design, print and supply of ‘Calendar -2013’ shall be inclusive of cost of material, printing, transportation, taxes, duties, freight, loading / unloading charges and any other incidental expenses. The agency will need to quote a comprehensive price inclusive of design development, printing and all other incidental work viz. proof reading, delivery, taxes etc. based on quantity under procurement. The price for Hindi translation, if any, in lump sum must be quoted separately, as provided for in the Financial Bid format.

IX. Separate rates should be quoted for diary and calendar 2013.

L. TERMS OF PAYMENT:

Payment will be released within 30 days from the date of submission of bill/invoice along with requisite testimonials.

M. PRICE:

- Prices charged by the supplier for goods delivered and services performed under the contract shall not be higher than the price quoted by the supplier in his bid.
- Prices will be fixed at the time of issue of work order as per taxes and statutory duties applicable at that time. In case of reduction of taxes and other statutory duties during the scheduled delivery period, purchaser shall take the benefit of decreases in these taxes/ duties for the supplies made from the date of enactment of revised duties/ taxes. In case of increase in duties/ taxes during the scheduled delivery period, the purchaser shall revise the prices as per new duties/ taxes for the supplies.
- Any increase in taxes and others statutory duties/ levies after the expiry of scheduled delivery date shall be to the supplier account.

N. PERIOD OF VALIDITY OF BIDS:

- Bid shall remain valid for 120 days after the date of opening of bids prescribed by FSSAI. A bid valid for a shorter period shall be rejected by the Authority as non-responsive.
In exceptional circumstances, FSSAI may request the consent of the bidder for an extension to the period of bid validity. The request and the response thereto shall be made in writing. The bidders will be free to accept/reject such offers. However, changes in the bids will not be permitted.

O. TAXES AND DUTIES:
   - SALES TAX ON THE TURNOVER IF APPLICABLE: As per prevailing law/rules & regulations. 

   TAX IF APPLICABLE: Unless exempted by the Income Tax Officer, income tax shall be deducted from all the bills as per applicable IT Act/provisions and its applicable amendments. For issue of TDS certificate, provide your Permanent Account Number (PAN) along with bill.

P. RECEIPT OF ITEM:
   The vendor will obtain a certificate from the FSSAI OR get an acknowledgement on its delivery challan for receipt of the material (goods actually received) by the Authority. A copy of such receipt must be submitted along with invoice/Bill of the vendor for release of payment.

Q. INSPECTION, QUALITY ASSURANCE & CHECK:
   I. All items for supply under RFP, shall be open to INSPECTION. FSSAI may carry out inspection either at various sites/locations or at the Stock Depot of the bidder. FSSAI shall be the final judge of the quality of the work/item, method/technology used for making the items and the satisfaction of the standards in respect thereof set forth in the tender/contract documents.

   II. On receipt of information regarding the completion of work from the selected bidder(s), an authorised representative from FSSAI may be deputed to carry out inspection at places as per the aforesaid clause, in lots of complete set ordered or for the items/part thereof as decided above. No charges whatsoever will be paid for items rejected during inspection for any defect.

   III. Inspection before supply, will not absolve the selected vendor(s) of the responsibility/requirement to supply material free of any defect in confirmation to terms & condition of this RPF document.

R. WARRANT/GUARANTEE:
   I. The supplier shall warrant that stores/items to be supplied shall be new and free from all defects and faults in material, workmanship and manufacture and shall be of the highest grade and consistent with the established and generally accepted standards for materials of the type ordered and shall perform in full conformity with the specifications and standards for one year from the date of delivery. The supplier shall be responsible for any defects that may develop under the conditions provided by the contract and under proper
use, arising out of deficiencies in manufacturing process or poor workmanship or use of low quality raw materials or ingredients or colour

II. Evenness or fading effects or non-uniformity of the items or lack of finish/ neatness or use of inadequate materials to meet the specification and/ otherwise shall remedy such defects at his own cost when called upon to do so by the Purchaser who shall state in writing in what respect the items are faulty. This warranty shall survive inspection or payment for, and acceptance of goods, but shall expire except in respect of complaints notified prior to such date: 12 months after the stores have been handed over.

III. If any defect is not remedied within a reasonable time of 3 weeks after the FSSAI has notified the supplier of the defect, the FSSAI may proceed to do so the work of the suppliers risk and expenses, but without prejudice to any other rights which the Purchaser may have against the supplier in respect of such defects. The supplier free of all charges at site including freight, insurance and other incidental charges shall make replacement under such warranty clause.

IV. In the event of selected bidder continues to supply repeatedly defective item or items not conforming to specifications, the contract entered into with him is liable to be terminated without any financial liability on the FSSAI.

V. The agency will stand guarantee for the workmanship of the jobs carried out by him in accordance with the specification stipulated in the contract / RFP document. In case the workmanship of the job done by the contractor found not as per specifications, the agency will have to rectify/ replace the same free of cost. In case he fails to do so within the period specified by FSSAI, FSSAI will be at liberty to get the same done at the risk and cost of the contractor.

VI. If the material/ sample is damaged during the transit (prior to receipt by FSSAI) or during working the responsibility shall be that of contractor, the contractor will replace such material at his own cost.

S. LIQUIDATED DAMAGES FOR DELAY IN SUPPLY:

- Time is essence of the contract. The successful bidder must adhere to the time limit set by the Authority at the time of issuing the order and ensure delivery. Failure to supply all or part of the delivery on or before the stipulated date will entail a pre-estimated pre-determined liquidated damages equal to 1 % of the value of total contract price per day subject to maximum of 10 % of total contract value.
- In case of delay in compliance with the order beyond 10 days of the stipulated time period, FSSAI will have the right to cancel the order levying the above liquidated damages.
T. PERFORMANCE GUARANTEE:

- The successful bidder may be required to furnish a performance guarantee if so desired by FSSAI, for an amount equal to 10 (ten) percent of the awarded value, within 10 calendar days from the date of acceptance of the bid for due and proper fulfillment of the work.

- Such performance guarantee provided by the successful bidder will be in the form of a bank guarantee from a Nationalized Bank and should be valid for the period of guarantee from the date of issue.

U. SUBMISSION OF BIDS.

- Proposals complete in all respects, may be submitted to R & I desk, Room No. 316, 3rd floor, FDA Bhawan, Kotla Road, New Delhi – 110 002 by the time line mentioned in the RFP document. Proposals received after due date & time shall not be entertained.

- FSSAI may at its discretion, extend this deadline for submission of bids by amending the bid documents in which case all rights and obligations of FSSAI and bidder previously subject to the deadline will thereafter be subjected to the deadline as extended.

- The proposals must be accompanied with –
  i. A suitable declaration along with/ on each creative indicating that these are original creation by the relevant agency and not a copy of any other design/ patent/ copyright/ trademark/ report.
  ii. Suitable Indemnity, indemnifying FSSAI against any dispute & damages arising on the use of the selected design of “Calendar – 2013”. The proposal may contain a general indemnify in this effect.
  iii. The agencies are requested to mention their name neatly and clearly on each of the design submitted. Any cutting and over-writing must be duly signed.
  iv. Soft-copy of all the designs/ layouts/ creative submitted.
  v. Sample diary 2013.

V. NON–CONFORMANCE:

Proposals not conforming to the RFP requirements are liable to be rejected.

W. REJECTION OF PROPOSALS / BIDS:

Bids not complying with the following will be rejected –

- Not properly sealed.
- Not submitted in two cover system i.e. the sealed and duly indentified ‘Technical Bid’ and ‘Financial Bid’. These, then should be kept in one envelop along with a covering letter in a separate enveloped super scribed “Proposal for FSSAI ‘Calendar-2013’ “ and sealed properly.
- Not submitted by the time and last date of submission.
• Not accompanied with requisite (a) Indemnity (b) Declaration about originality of design submitted, as detailed in this RFP document.
• Not signed properly by authorized signatory.
• Not compliance to this RFP document.
• Over writing/ cutting not duly countersigned by authorized signatory with Company seal.

X. MODIFICATION AND WITHDRAWAL OF BIDS:
• The bidder may withdraw his bid after submission provided that the written notice of withdrawal is received by FSSAI prior to the deadline prescribed for submission of bids.
• The bidder’s withdrawal notice shall be prepared, sealed, marked and dispatched as required in the case of bid submission. A withdrawal notice may also be sent by FAX but followed by the signed confirmation copy by post so as to reach this office not later than the deadline for submission of bids.
• No bid shall be modified subsequent to the deadline for submission of bids.

Y. CLARIFICATION OF PROPOSALS/ BIDS:

To assist in the examination, evaluation and comparison of bids, FSSAI may, at its discretion ask the bidder for the clarification of its bid. The request for the clarification and the response shall be in writing. **However, no post bid clarification at the initiative of the bidder shall be entertained.**

Z. RIGHT TO ACCEPT ANY BID AND TO REJECT ANY OR ALL PROPOSALS:

FSSAI reserves the right to accept or reject any bid, and to annul the bidding process and reject all bids, at any time prior to award of contract without assigning any reason whatsoever and without thereby incurring any liability to the affected bidder or bidders on the grounds of FSSAI’s action.

AA. COST OF BIDDING:

The bidder shall bear all costs associated with the preparation, submission of the bid and also for presentation (if called for, as part of selection process, applicable only to short listed bidders). FSSAI will in no case, be responsible or liable for these costs, regardless of the conduct or outcome of the bidding process.

BB. BID OPENING AND EVALUATION:

• FSSAI shall open the main envelope containing sealed (i) **Technical Bids (Envelop-I)**, (ii) **Financial bid (Envelop – II)** and (iii) covering letter along with detailed statement and testimonials in support of experience (please refer clause { CC } – selection process & criteria of this document), in the presence of bidders or their authorized representatives who choose to attend at FDA Bhawan on a date/ time informed by
FSSAI. The bidder’s representative present shall sign in an attendance register. Authority letter to this effect shall be submitted by the bidders before they are allowed to participate in bid opening.

- Only one representative for any bidder shall be authorized and permitted to attend the bid opening.
- The bidder’s names, modifications, bid withdrawals and such other details as FSSAI at its discretion may consider appropriate will be announced at the opening.
- The date fixed for opening of bids if subsequently declared as holidays by FSSAI the revised date of schedule will be notified.
- Sealed Technical bid will be opened later by the Authority for scrutiny and evaluation of design submitted. Financial bids will also not be opened.
- **Detailed statement in respect of experience and capability along with testimonials (please refer clause (CC) – selection process & criteria of this document) must be kept in the main envelop along with covering letter. These should neither be kept in sealed ‘Technical Bid’ nor in sealed ‘Financial Bid’**.

**CC. SELECTION PROCEDURE & CRITERIA:**

The Authority will follow a three step process –

- Step – 1, main envelope containing sealed ‘Technical Bid’ and ‘Financial bid’ will be opened for evaluation.
- FSSAI will evaluate the agency on the basis of –
  - Prior experience in doing similar work –
    The agency must list jobs of design & printing calendar for (a) Govt. Ministry/ department/ organization and (b) private organization of repute.
    Agencies who have designed & printed – 2 calendars and diary each for (a) and (b) in each year of last two financial years will be given weightage.
  - Set-up for design & Printing of calendars –
    The agency that has their own set-up for design & printing of calendars will be given weightage.

**Note:** The agencies, therefore, should provide a detailed statement to support the above requirement and attach testimonials.

- In step – II, ‘Technical Bids’ of only the agencies who get weightages, as above, will then be opened.
- ‘Technical bids’ will be evaluated by FSSAI and shortlisted for selection based on the overall impact of Design/ layout, attractiveness of design, functionality of layout suggested, creative placement of pictures & text, compliance of design to the theme as per RFP document and aptness of design for display in Govt. offices & public places.
- Short listed agencies whose ‘Technical bid’ get shortlisted, may be called to make a presentation before FSSAI at a short notice.
• In step – III, ‘Financial Bid’ of only short listed agencies will be opened.

• Based on the overall cost, the lowest bidder shall be selected from the short listed proposals as above. While arriving of lowest cost, the price quoted for Hindi translation shall be divided by 5000 (quantity under supply) to arrive at unit cost and this unit cost of the Hindi translation will be added to the price quoted for design & printing of the Calendar – 2013. Agencies are advised to separately quote charges, if any, for Hindi translation.

• Agencies should indicate details of similar assignment(s) done for Govt./ PSU/ Govt. organizations and attach testimonials.

• Only selected agency shall be informed of the decision of the Authority.

• The selected agency may be asked to execute a suitable bond of performance.

Note :

➢ FSSAI reserves the right to amend the scope of work either during the process or after selection of an agency for the said purpose.

➢ FSSAI also, reserves the right to accept/ reject any proposals/ bid and to cancel the bidding process at any time and reject all bids, without assigning any reason what so ever at any time prior to placement of order, without thereby incurring any liability.

DD. OWNERSHIP OF THE SELECTED DESIGN:

The ownership of the selected design will rest with the Authority. The Authority shall be free to use the design in electronic print, web, telephony, IP protocol, stationery, conferences, international forums, interactive activities/ BTL activities and any other suitable medium etc.

All rights for reproduction, editing, publicity and future use for the creative design accepted by FSSAI shall be with FSSAI perpetually. The supplier/agency shall indemnify FSSAI against any third party claims of infringement of patent, copyright, trademark or industrial design and issues relating to intellectual property rights arising etc. from use of selected design/ model, if any, under the scope of contract.

EE. GENERAL TERMS & CONDITIONS:

i. All the pages of bid document including forms/copy of documents/papers/designs etc. should be duly signed and affixed with seal of the bidder organization as a taken of having read, understood and accepted all the terms and conditions of the RFP document tender mentioned therein.

ii. Any attempt for negotiation direct or indirect on the part of bidders with the competent authority in FSSAI or endeavour to secure interest for actual or prospective bidder or to
influence by any means the acceptance of the particular bid will render the bidder liable to be excluded from consideration.

iii. The bidders will be bound by all terms, conditions and specification as detailed in this RFP.

iv. Modification/alteration/amendments/revision/supplementary information etc. of/to the bid submitted will not be entertained.

v. Additional information after opening of bids, unless sought by FSSAI, will not be taken into consideration.

vi. FSSAI reserves the right to amend supply schedule or order minor changes in design/specification during the validity of the contract. No. compensation, whatsoever, shall be payable on this account.

vii. Bids received either by post, courier, fax or email will not be accepted.

**FF. STANDARDS**

Agency selected shall abide by all relevant rule & regulations of the Government as issued from time to time and shall also be responsible for adhering to norms/rules & regulations/provisions of Ministry of I & B, DAVP, Press & Distribution Act, other applicable Acts/concerned regulatory body (s).

**GG DATE OF COMMENCEMENT AND COMPLETION PERIOD:**

Provision of high resolution soft copy and transfer of ownership to Authority will be done within 3 days from the date of release of requisite order/letter from the authority. The final contents of the ‘Calendar: 2013’ shall be provided in duplicate, by the selected agency, before issuing ‘Work/Purchase Order’.

The work shall commence on issue of ‘Work/Purchase Order’ from the Authority and shall be completed as stipulated in the delivery schedule indicated in ‘D’ above.

**HH CHANGES IN WORK/PURCHASE ORDER**

- FSSAI may, at any time, by a written order given to a Supplier/Agency, make changes within the general scope of the contract related to terms & references, enlarging the scope, analysis or specification.

- If any such change causes an increase or decrease in the cost of, or the time required for the execution of the contract an equitable adjustment shall be made in the contract price or delivery schedule, or both, and the contract shall accordingly be amended. Any proposal by the Supplier/Agency for adjustment under this clause must be made within thirty days from the date of the receipt of the change in order.
II. TERMINATION OF CONTRACT

- The contract can be terminated at a notice of 30 days by the FSSAI
  - If it is felt that the work carried out by the supplier is not satisfactory.
  - If the supplier fails to deliver any or all of the goods within the time period(s) specified in the purchase order, or any extension thereof granted by the Purchaser.
  - If the supplier fails to perform any other obligations under the contract; and
  - If the supplier, in either of the above circumstances, does not remedy his failure within a period of 30 days (or such longer period as the supplier may authorize in writing) after receipt of default notice from the Purchaser.

The supplier shall not be entitled for any compensation on account of such force closure/termination of contract.

- The supplier shall not be entitled for any compensation towards any loss or damage in case the contract is to be suspended or to be closed for some time due to any reason whatsoever duly communicated by the FSSAI.

- If the contractor is an individual or a proprietary concern and the individual or the proprietor dies and if the contractor is a partnership concern and one of the partners, dies, then unless the owner is satisfied that the legal representative of the individual contractor or of the proprietary concern and in case of partnership, the surviving partners, are capable of carrying out the completing the contract the owner shall be entitled to cancel the contract as to its incomplete part without being in any way liable to payment of any compensation to the estate of deceased contractor and/or the surviving partners of the contractor’s firm on account of the cancellation of the contract. The decision of the owner that the legal representative of the deceased contractor or surviving partners of the contractor’s firm cannot carry out and complete the contract shall be final and binding on both the parties. In the event of such cancellation the owner shall not hold the estate of the deceased contractor and/or the surviving partners of the estate of deceased supplier’s firm liable to damages for not completing the contract.

II. CONCILIATION/ARBITRATION

- If any dispute(s) or difference(s) of any kind whatsoever arise between the agency and the FSSAI, the Parties hereto shall negotiable with a view to its amicable resolution and settlement through a committee appointed by CEO FSSAI.

- In the event no amicable resolution or settlement is reached between the parties within 30 days after receipt of notice by one party, then the disputes or differences are detailed above shall be referred to and settled by the Sole Arbitrator to be appointed by CEO, FSSAI.

- Notwithstanding the existence or any dispute or differences and/or reference for the arbitration, the Contractor shall proceed with and continue without hindrance the performance of the work under the contract with due diligence and expedition in a professional manner and the payment due to the Contractor shall not be withheld on
account of such difference of arbitration proceedings unless such payment is a subject matter of the arbitration.

- The arbitration proceedings shall be in accordance with the prevailing Arbitrator and Conciliation Act, 1996 and Laws of India as amended or enacted from time to time.
- The venue of the arbitration shall be New Delhi, India. The fee & other charges of Arbitrator shall be determined by the arbitrator in terms of the Act and shall be shared equally between the parties.
- The arbitrator will give the speaking and the reasoned Award. The parties will not be entitled to any pendent-lite interest during arbitration proceedings.

**KK. FORCE MAJEURE**

KK.1 In the event of either party being rendered unable by Force Majeure to perform any obligation required to be performed by them under the contract, the relative obligation of the party affected by such Force Majeure shall be suspended for the period during which such cause lasts.

KK.2 The term” Force Majeure” as employed herein shall mean acts of God, War, Civil Riots, Fire directly affecting the performance of the Contract, Flood and Acts and Regulations of respective government of the two parties, namely FSSAI and the Contractor.

KK.3 Upon the occurrence of such cause and upon its termination, the party alleging that it has been rendered unable as aforesaid thereby, shall notify the other party in writing, the beginning of the cause amounting to Force Majeure as also the ending of the said clause by giving notice to the other party within 72 hours of the ending of the cause respectively. If deliveries are suspended by Force Majeure conditions lasting for more than 2 (two) months, FSSAI shall have the option of cancelling this contract in whole or part at its discretion without any liability on its part.

KK.4 Time for performance of the relative obligation suspended by Force Majeure shall then stand extended by the period for which such cause lasts

**LL. APPLICABLE LAW AND JURISDICTION**

All matters connected with this work shall be governed by the Indian law both substantive and procedural, for the time being in force and shall be subject to the exclusive jurisdiction of Indian Courts at Delhi.

**MM. Important dates shall be as follows-**

i. Date of inviting proposals : on or before 6th December, 2012

ii. Proposals should be received latest by 3.00 P.M 6th December, 2012

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A. Specifications for ‘Calendar-2013 of FSSAI’

i. Size : size 24” (height) X 17’ (Width)
ii. No of Sheets : 6+1 fly sheet
iii. Printing
   Process : Quality Web offset
   Cover page/fly leaf : Four Colour
   Inside pages : Four Colour

iv. Designing

   ‘Creative’ design to be developed by the agency.

v. Paper

   Cover page/fly leaf : 130gsm ‘Imported Art matt finish’ paper

   Paper

   Inside pages : 170gsm ‘Imported Art matt finish’ paper
   Quantity : 5,000 copies with a provision to raise it upwards to 7,000 (if required).

vi. Language : Text to bi-lingual (English & Hindi) on all pages

vii. Binding : Wire binding on horizontal side with flap as back reinforcement

B. Specifications for Envelopes for Calendar:

i. No. of Paper Envelopes (130gsm imported art paper) : 5,000

ii. Size : Suitably bigger to keep the calendar folded in two equal folds i.e. appropriate size to ensure that a double folded calendar properly fits into the envelope.

iii. Flap of the envelope : 2”

iv. Binding : Die cutting and pasting

v. Printing : Single Colour in Hindi and English on front size of the envelope.
**Format for financial bid - FSSAI Calendar - 2013**

(To be given on the letter head of the agency)

(1) Price of calendar based on the quantity & specifications provided by FSSAI in RFP

(Amount in Rs.)

<table>
<thead>
<tr>
<th>S.No</th>
<th>Description</th>
<th>Qty</th>
<th>Unit price</th>
<th>Taxes &amp; duties</th>
<th>Unit price (including tax &amp; duty)</th>
<th>Total price including tax &amp; duty</th>
</tr>
</thead>
</table>

(2) Price of envelope based on quantity & specifications provided by FSSAI in RFP

(Amount in Rs.)

<table>
<thead>
<tr>
<th>S.No</th>
<th>Description</th>
<th>Qty</th>
<th>Unit price</th>
<th>Taxes &amp; duties</th>
<th>Unit price (including tax &amp; duty)</th>
<th>Total price including tax &amp; duty</th>
</tr>
</thead>
</table>

(3) Price per copy of calendar based on the paper specification suggested by the agency

(Amount in Rs.)

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Description</th>
<th>Qty</th>
<th>Unit Price</th>
<th>Taxes &amp; duties</th>
<th>Unit Price (including tax &amp; duty)</th>
<th>Total price including tax &amp; duty</th>
</tr>
</thead>
</table>

(4) Price per envelope based on the paper specification suggested by the agency

(Amount in Rs.)

<table>
<thead>
<tr>
<th>S.No.</th>
<th>Description</th>
<th>Qty</th>
<th>Unit Price</th>
<th>Taxes &amp; duties</th>
<th>Unit Price (including tax &amp; duty)</th>
<th>Total price including tax &amp; duty</th>
</tr>
</thead>
</table>

* Name along with applicable rate of tax should also be mentioned besides amount Details & Specification suggested for price at (3) & (4) above

**Calendar**

i. Printing
   Process: __________________________
   Cover: ____________________________
   Inside pages: _____________________

ii. Designing
   ‘Creative’ design developed by the agency, selected and approved by the Authority

iii. Paper
   Cover/ fly sheet: __________________________
   Inside pages: __________________________

iv. Quantity: 5,000 copies with a provision to raise it upward to 7,000 (if required). Text to be bi-lingual in English & Hindi

v. Binding: __________________________

vi. Any other: ________________________
Envelope

i. Paper : ____________________________________

ii. Printing : _________________________________

iii. Any other : _______________________________

Note: Please enclose the specimen of the paper being suggested by you for Calendar including fly leaf and envelope.

5. ADDITIONAL & DIFFERENTIAL CHARGES (as per specification providing by FSSAI_

   I. Cost of Supply of additional calendar : Rs___________

   ii. Minimum re-orders quantity : Nos.___________

   iii. Cost of supply of additional envelop : Rs.___________

   iv. Minimum re-orders quantity : Nos. __________

(Note: separate quote for diary should also be submitted)

The terms and conditions contained in the Request for proposal Document are acceptable to us.

Signatures of Authorised Signatory.

Name __________________________

Designation ______________________

Seal: _______________________________
Format of: PERFORMANCE SECURITY GUARANTEE BOND

1. In consideration of Food Safety & Standards Authority of India, New Delhi (hereinafter called ‘FSSAI’) having agreed to exempt ____________________ (hereinafter called ‘the said contractor(s)’ from the demand under the terms and condition of an agreement/ Advance purchase / Work Order No. __________ Dated ___________ made between __________ and __________ for the supply of Calendar 2013 of FSSAI (hereinafter called “the said agreement”) of security deposit for the due fulfillment by the said contractor(s) of the terms and condition contained in the said agreement, on production of the bank guarantee for we, (name of the Bank) ___________________________ (hereinafter refer to as “the bank”) at the request of FSSAI as amount not exceeding Rs. ____________________________ against any loss or damage caused to or suffered or would be caused to or suffered by FSSAI by reason of any breach by the Contractor(s) of any of the terms or conditions contained in the said agreement.

2. We (name of the bank) ___________________________ do hereby undertake to pay the amount due and payable under this guarantee without any demure, merely on a demand from the FSSAI by reason of breach by the said contractor(s); of any of the term or condition contained in the said agreement or by reason of the Contractor(s)’ failure to perform the said Agreement. Any such demand made on the bank shall be conclusive as regards the amount due and payable by the Bank under this guarantee where the decision of FSSAI in these counts shall be final and binding on the Bank. However, our liability under this guarantee shall be restricted to an amount not exceeding________________ .

3. We undertake to pay to the FSSAI any money so demanded notwithstanding any dispute or dispute raised by the contractor(s)/ suppliers in any suit or proceeding pending before any court or tribunal relating thereto our liability under this present being absolute and unequivocal. The payment so made by us under this bond shall be valid discharge of our liability for payment there under and the contractor(s) / supplier(s) shall have no claim against us for making such payment.

4. We (name of the bank) ___________________________ further agree that the guarantee herein contained shall remain in full force and effect during the period that would be taken for the performance of the said agreement and that it shall continue to be enforceable till all the dues of the FSSAI under or by virtue of the said agreement have been fully paid and its claims satisfied or discharge or till ____________________________ (office/ Department) FSSAI certifies that the terms and condition of the said agreement have been fully or properly carried out by the said contractor(s) and accordingly discharges this guarantee. Unless a
demand or claim under this guarantee is made on us in writing on or before the expiry of ___________ (as specified in P.O.) from the date hereof, we shall be discharged from all liabilities under this guarantee thereafter.

5. We (name of the bank) _____________ further agree with the FSSAI that the FSSAI shall have the fullest liberty without our consent and without affecting in any manner our obligations hereunder to vary any of the terms and conditions of the said Agreement or to extend time of performance by the said contractor (s) from time to time or to postpone for any time or from time to time of the power exercisable by FSSAI against the said Contractor(s) and to forbear or enforce any of the terms and condition relating to the said agreement and we shall not be relieved from our liability by reason of any such variation, or extension being granted to the said Contractor(s) or for any forbearance, act or omission on the part of the FSSAI or any indulgence by the FSSAI to the said Contractor(s) or by any such matter or thing whatsoever which under the law relating to sureties would, but for this provision, have effect of so relieving us.

6. This guarantee will not be discharges due to the change in the constitution of the Bank or the Contractor(s)/ Suppliers (s).

7. We (name of the bank) _________________ lastly undertake not to revoke this guarantee during its currency except with the previous consent of the FSSAI in writing.

Dated the __________________ day of __________________

For __________________________

(Indicate the name of Bank)
The Wall Calendar designed and printed by FSSAI is the most prestigious project of Directorate. The theme for the calendar is selected by the Scientists of FSSAI after considering various aspects.

1. **Key idea:** The creative of wall calendar should match with the themes provided by FSSAI.

2. **The themes as mentioned:**

### THEME OF CALENDAR:

- **Propagation of Safe Food concept:** some of the suggestions being –
  - I. Panchayats and their importance & role in propagation of Food Safety.
  - II. Women and their key role in ensuring safe food.
  - III. Role of safe food habits in wellbeing of Children.
  - IV. Eating out – customers to look for safe food & hygienic practices.
  - V. Building consumer confidence through truthful and reasonable food adv.
  - VI. Watch out for – Food borne risks.
  - VII. School / College Canteens – Importance of Safe Food.
  - VIII. Social Organizations’ – critical role which can be played by them in propagation of Food Safety.
  - IX. Consumers – Demand Safe Food: become driver of ‘safe food’.
  - X. Consumers – Note & understand Label contents.
  - XI. Integration of state machinery in rolling out FSS Act, 2006.
  - XII. Role of responsible & truthful food advertisements in nation building/ consumer confidence building.
Section III : The Task

The main tasks of the advertising agency are as follows:-

1. Designing and printing of the FSSAI wall calendar and diary 2013.

Required outputs:

- The advertising agency will develop concept for three Sheets of the calendar on any route.
- Once shortlisted, the agency will be required to give all sheets of the calendar within 15 days of receiving job order.
- Agencies are required to develop tagline for the calendar and suitable photo caption for each creative. For fly leaf page, agency is required to provide a brief write up on the theme in not more than 300 words.
- The Bi–lingual calendar will be printed. The Financial bid should also contain translation charges for language versions of the calendar.
- The Calendar is to portray the theme through photographs. Line drawings, Sketches or any other Creative treatment.
- Suitable captions & small write-up / fact sheet on each of these themes may be included in the calendar.
- A fly leaf may also be designed.
- All the creative selected for the calendar will be property of FSSAI.
- Same theme will be depicted in the proposed diary 2013, however necessary text to be inserted in the diary will be provided in a soft copy.
Section IV: Selection Procedure

FSSAI will evaluate the Proposal submitted by the bidders for a detailed scrutiny by nominated Committee of Officers. During evaluation of Proposals, FSSAI, may at its discretion, ask the bidders for clarification of their Proposals. The process for selection is as follows:

- **Preliminary Scrutiny**: Preliminary scrutiny of the technical bids for eligibility will be done to determine whether the Bid is complete, whether the documents have been properly signed and whether the Bid is generally in order and given by due date. Bids not conforming to such preliminary requirements will be prima facie rejected.

- **Technical Evaluation**: Technical Bids would be opened only for those bidders, who are qualified and short-listed based on the documents submitted. If a Technical proposal is determined as not substantially responsive, the committee will reject it. The parameters to be used for technical evaluation will be based upon following criteria:
  - Creative Ideas and Strategic approach.
  - Understanding of creative brief and the concept.
  - Visualization of concept.
  - Graphic Design and Layout.
  - Inside copy.

- **Overall quality of Presentation**

**Technical Proposal**

The Respondents are required to submit their Technical Proposal in the following indicative format:

**Methodology details along with proposed approach**: In this part bidder should explain/ her understanding of the assignment/job. Bidders should explain the Methodology that is proposed to be used for execution of the job.

**Submission of Proposal by Respondents**:

- Respondent shall submit Responses (referred to as ‘Proposals’ herein) in hard copy and softcopy (in CD) to the contact person mentioned in letter of invitation.
- Performa for financial bid is enclosed.

Technically qualified Respondents: Financial bids will be considered only of those bidders who secure a qualifying Technical Score of 70%.

**Financial Bid**: The Agencies are required to provide one financial bid (in INR) for each of the job.
Bid Opening:

The financial bids of only those agencies will be opened that qualify the minimum score on their technical proposals evaluated by the Committee. The contract will be awarded based on the lowest bid. For the purposes of calculation of lowest bid, 70% weight age would be given to technical bids and 30% to commercial bid. The decision of the Committee will be final and binding.

FSSAI reserves the right to accept or reject a proposal without assigning any reason thereof.

Award of Contract:

Commercial Bids will be opened in the presence of the Bidders who choose to be present. All concerned will be informed individually. On acceptance of Bid for awarding the contract, the FSSAI will notify the successful Bidder in writing that their Bid has been accepted.

FSSAI reserves the right to accept or reject a proposal without assigning any reason thereof.
All the Terms and conditions provided to the empanelled Multi – Media Creative Agencies at the time of their empanelment shall be valid and applicable. The details of the Terms and Conditions are available on FSSAI website.

During pre – qualification and technical evaluation of the Proposals, the FSSAI may, at its discretion, ask Bidders for clarifications on their proposal. The Bidders are required to respond within the time frame.

**Disqualifications:**

The FSSAI on behalf of Govt. of India may at its sole discretion and at any time during the evaluation of Proposal disqualify any bidder, if the bidder has:

a) Submitted the Proposal documents after the response deadlines,

b) Made misleading or false representation in the forms, statements and attachments submitted in proof of the eligibility requirements,

c) Exhibited a record of proof performance such as abandoning works, not properly completing the contractual obligations, inordinately delaying completion or financial failures etc. in any project in preceding three years,

d) Submitted a proposal that is not accompanied by required documentation or is non – responsive.

e) Failed to provide clarifications related thereof, when sought,

f) Submitted more than one Proposal,

g) Declared ineligible by the Government of India for corrupt and fraudulent practices or blacklisted,

h) Submitted a proposal with price adjustment / variation provision.

The bidder is expected to examine all the instructions, guidelines, terms and conditions as notified on FSSAI website at the time of Empanelment of multi-media and print media Creative Agencies.

**Preparation of Proposal:**

The bidder shall comply with the following related information during preparation of the proposal-

a) The Proposal shall confirm to prescribe formats. Any interlineations, erasures or overwriting shall be valid only if they are initialled by the authorized person signing the Proposal.

b) The proposal shall be typed or written in indelible ink (if required) and shall be signed by the bidders or duly authorized person(s) to bind the Respondent to the contract. The latter authorization shall be indicated by written power of attorney and shall accompany the Proposal.

c) Proposals received by facsimile shall be treated as defective, invalid and rejected. Only detailed complete proposals in the form indicated above received prior to the closing time and date of the proposals shall be taken as valid.

d) Bidders are not permitted to modify, substitute, or withdraw Proposals after its submission.

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